NATIONAL COMPANY LAW TRIBUNAL GUWAHATI BENCH

T P No.26/2016 (C P No.80/2000) With

T.A.No.40/2016 (C.A.No.112/2014), T.A.No.41/2016 (C.A.No.90/2013), T.A.No.45/2016 (C.A.No.38/2013), T.A.No.47/2016 (C.A.No.715/2010), T.A.No.48/2016 (C.A.No.473/2011), T.A.No.51/2016 (C.A.No.155/2000), T.A.No.52/2016 (C.A.No.421/2011), T.A.No.53/2016 (C.A.No.464/2010), T.A.No.54/2016 (C.A.No.478/2010), T.A.No.56/2016 (C.A.No.376/2011), T.A.No.58/2016 (C.A.No.136/2010), & T.A.No.60/2016 (C.A.397/2011)

Under Section 397/398 of the Companies Act, 1956

In the matter of:

Sajay Kumar Singh (substituted)

... Petitioners

-Versus-

M/s Bogidhola Tea & Trading Co. Pvt. Ltd. & Others

... Respondents

Coram:

Hon'ble Mr Justice P K Saikia, Member(J)

ORDER

Date of Order: 20th February 2018.

T.A.No.51/2016 (corresponding to C.A.155/2000)

- Mr S. Saikia & Mr D.K. Bagchi, learned Advocates, are present representing the applicant/petitioner. Mr S.K. Singh, applicant/petitioner and Mr A.K. Singh (s/o of Late T.K. Roy), substituted respondent No.3 are also present in person. None represents the respondent No.2 before this Bench today.
- 2. On the other hand, Ms A. Kapinjal, learned Advocate, submits that Mr B. Kaushik, learned Advocate, has fallen sick all of a sudden and as such, he could not be present today on behalf of respondent Nos.1 & 4. Mr P.K. Roy, respondent No.2

remained absent without steps although posting of this proceeding had been communicated long back.

- 3. List this matter on 13.03.2018 for hearing.
- 4. Copy of the order be communicated to all concerned by the Registry by email.

Member (Judicial)
National Company Law Tribunal,
Guwahati Bench,
Guwahati.

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